

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-536(PB)/2017

IN THE MATTER OF:

Sanghvi Movers Limited

.... Applicant/Petitioner

Vs.

Predominant Engineers and Contractors Pvt. Ltd.....

Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 20.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Nitin S. Tambwekar, Mr. B.S. Sai, Advocates

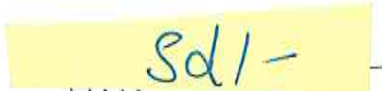
For the Respondent :

ORDER

Learned counsel for the petitioner has stated that notice under Section 8 of IBC was duly sent as has been deposed in the affidavit filed on 14.12.2017.

Notice to show cause for 16th January, 2018 to the respondents be issued as to why this petition be not admitted. Process dasti.

List the matter on 16th January, 2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)